

CP NO. 132 (ND)/11  
RT No.41/2016

Vikas Garg & Anrs.

...Petitioners

Versus.

M/s James Hotels & Ors.

...Respondents

**Present:-** Mr.Atul Sood, Advocate for petitioner No.1,  
Mr. S.K. Madan in person for petitioner No.2,  
Mr.Gaurav Mankotia, Advocate for Mr. V K Sachdeva,  
Advocate for respondents No.1 to 7.  
Ms. Poonam Verma, Advocate for respondent No.8.

Reply to the main petition has been filed by respondents No. 1 to 7 and respondent No.8. Copies have been supplied to the learned counsel for petitioner. Rejoinder, if any, be filed by the next date with advance copy to the counsel opposite.

Mr. Khajan Singh, Junior Technical Assistant, office of Registrar of Companies, Chandigarh has recorded his statement that the annual return for the year 2010-11 of the respondent company is not available on the MCA portal and it could not be found on the site whether the same was filed or not. He has produced annual returns from the years 2006-07 to 2009-10. The same be taken on record.

Learned petitioner's counsel has filed application dated 04.10.2016 for placing on record affidavit of Mr. Surjit Singh Gulati. The application be registered as Misc. Application i.e. CA No. by the office. Copy of the application be also supplied to learned counsel for respondent No.8 during course of the day. Learned counsel for respondents seeks to file

*Accepted*

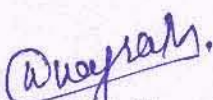
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reply to the aforesaid application. Let the same be filed by 21.10.2016.


With regard to annual return for the year 2010-11 the learned counsel for respondents submits that the same is not available with the respondents.

The respondents directed to file affidavit explaining the circumstances how the same is not available with the respondents, by the next date.

List the matter on 21.10.2016.

  
(Justice R.P. Nagrath)  
Member (Judicial)

October 07, 2016

  
(Deepa Krishan)  
Member (Technical)

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